CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 85/TT/2015
(On Remand)

Subject	:	Petition under Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for approval of the transmission tariff for the 2014-19 tariff period for 8 Nos. of assets under "Eastern Region Strengthening Scheme-III (ERSS-III)" in the Eastern Region.
Petitioner	:	Power Grid Corporation of India Limited (PGCIL)
Respondents	:	North Bihar Power Distribution Company Limited (NBPDCL) and Others
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Date of Hearing	:	**13.10.2026**
Parties Present	:	Ms. Swapna Seshadri, Advocate, PGCIL Ms. Namrata Saraogi, Advocate, PGCIL Ms. Kaushiki, Advocate, PGCIL Shri Abhishek Kumar, Advocate, BSPTCL Shri Shubham Mudgil, Advocate, BSPTCL Shri Puneeth Ganapathy, Advocate, Bihar Discoms Shri Naman Kumar, Advocate, Bihar Discoms Shri Arjun Malhotra, PGCIL

Record of Proceedings

The matter was heard virtually.

2. The learned counsel for the Petitioner submitted that the present Petition is being heard pursuant to the Appellate Tribunal for Electricity (APTEL)'s remand of the matter, vide judgments dated 6.7.2026 and 13.8.2026 in Appeal Nos. 367 of 2019 and 67 of 2022, respectively. She further submitted that the Petitioner has filed the amended memo of parties in compliance with the Commission's directions, vide Record of Proceedings (RoP) dated 9.9.2026.

3. The learned counsel for BSPTCL submitted that BSPTCL was neither a party to the original tariff Petition nor were there any averments against it. Accordingly, he may be given an opportunity to file his response after the Petitioner and the Bihar

Discoms, namely, South Bihar Power Distribution Company Limited (SBPDCL) and North Bihar Power Distribution Company Limited (NBPDCL), file their respective written submissions.

4. After hearing the parties, the Commission directed the Petitioner to file its written submissions, if any, on the scope of remand, as per the APTEL's judgments dated 6.7.2026 in Appeal No. 367 of 2019 filed by it and dated 13.8.2026 in Appeal No. 67 of 2022 filed by the Bihar Discoms (SBPDCL and NBPDCL), within two weeks, with an advance copy to the Respondents, Bihar Discoms and BSPTCL, who may who may file their respective written submissions, if any, within three weeks thereafter.

5. The Petition will be listed for hearing on **17.12.2026.**

By order of the Commission

sd/-
(T. D. Pant)
Joint Chief (Law)